CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.235/MP/2026

Subject : Petition under sub-Section (4) of Section 28 of the Electricity Act, 2003, read with Regulation 36 (3) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024, seeking recovery of the outstanding Fees & Charges of Western Regional Load Despatch Centre from MPSEZ Utilities Limited.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : MPSEZ Utilities Limited (MUL) and Ors.

Petition No.4/MP/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking recovery of the outstanding transmission charges from Respondent No.1, MPSEZ Utilities Limited.

Petitioner : Central Transmission Utility of India Limited (CTUIL)

Respondents : MPSEZ Utilities Limited (MUL) and Ors.

Date of Hearing : **27.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, CTUIL
Ms. Poorva Saigal, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri T R Mohapatra, WRLDC
Ms. Momai Dey, WRLDC
Ms. Himani Dutta, WRLDC
Shri Ashok Rajan, WRLDC
Shri Gajendra Sinh Vasava, WRLDC
Shri Lakshyajit Singh Bagdwal, Advocate, MUL
Shri Harshit Singh, Advocate, MUL
Shri Devyanshu Sharma, Advocate, MUL
Ms. Ranjitha Ramachandran, Advocate, GUVNL & GETCO
Ms. Srishti Khindaria, Advocate, GUVNL & GETCO

Record of Proceedings

At the outset, learned counsel appearing for the Respondent, MUL, requested an adjournment due to the unavailability of arguing counsel. The learned counsel appearing for the Petitioners did not oppose the request. Acceding to the request of learned counsel appearing for MUL, the Commission adjourned the matters.

2. The Petitions will be listed for hearing on **7.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)